

State vs. Raja
FIR NO. 378/2020
PS PIA

08.01.2021

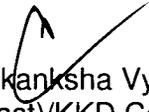
Present : Ld. APP for the State is available through VC.

None for applicant through VC.

On the last two dates of hearing also no one has joined on behalf of the applicant through VC. Further, even the mobile phone number of the Id. counsel for the applicant is not mentioned in the application.

Relist on 11.01.2021 as final opportunity to the applicant.

Copy of this order be sent to the Id. Counsel for the applicant on his email ID and the same be uploaded on the Delhi District Court Website today itself.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/08.01.2021

State vs. Vijay
FIR NO. 48/2020
U/s 392/411/34 IPC
PS PIA

08.01.2021

Present : Ld. APP for the State is available through VC.

Ld. Counsel for the applicant through VC.

On query, ld. counsel submitted that accused was granted bail by the ld. Sessions Court in the present case. The ld. counsel is directed to furnish the copy of bail order on the Court email ID today itself.

Relist for consideration on 11.01.2021.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/08.01.2021

FIR NO.025864/20
U/s 379 IPC
PS Shakarpur

08.01.2021

Fresh application for release of vehicle on superdari, received through email.

Present : Ld. APP for the State is available through VC.

None for applicant through VC.

IO/ SHO to file reply on 11.01.2021.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/08.01.2021

State vs. Samir
FIR No. 86/20
U/s 25/54/59 Arms Act
PS Krishna Nagar

08.01.2021

Fresh application for grant of bail to the accused received through email.

Present : Ld. APP for the State through VC.

None for applicant through VC.

IO/ SHO PS concerned to file reply on 11.01.2021.

(Aakar~~k~~sha Vyas)

MM-05 (East)/KKD Court
Delhi/08.01.2021

State vs. Not known
FIR No. 031506/20
U/s 379 IPC
PS Krishna Nagar

08.01.2021

Fresh application for release of vehicle on superdari, received through email.

Present : Ld. APP for the State through VC.

None for applicant through VC.

IO/ SHO PS concerned to file reply on 11.01.2021.


(Aakanksha Vyas)

MM-05 (East)/KKD Court
Delhi/08.01.2021

State vs. Not known
FIR No. 027454/20
U/s 379 IPC
PS PIA

08.01.2021

Fresh application for release of case property on superdari received through email.

Present : Ld. APP for the State through VC.

None for applicant through VC.

IO/ SHO PS concerned to file reply on 11.01.2021.


(Aakanksha Vyas)

MM-05 (East)/KKD Court
Delhi/08.01.2021

State vs. Unknown
FIR No. 034299/20
U/s 379 IPC
PS Krishna Nagar

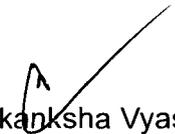
08.01.2021

Fresh application for releasing the vehicle on superdari, received through email.

Present : Ld. APP for the State through VC.

None for applicant through VC.

IO/ SHO PS concerned to file reply on 11.01.2021.


(Aakanksha Vyas)

MM-05 (East)/KKD Court
Delhi/08.01.2021

e.FIR NO. 0455/20
U/s 379/411 IPC
PS Krishna Nagar

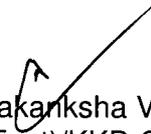
08.01.2021

Fresh application for release of mobile phone on superdari,
received through email.

Present : Ld. APP for the State is available through VC.

None for applicant through VC.

IO/ SHO to file reply on 11.01.2021.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/08.01.2021

FIR NO. 031933/20
U/s 379 IPC
PS Krishna Nagar

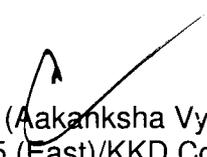
08.01.2021

Fresh application for release of vehicle on superdari, received through email.

Present : Ld. APP for the State is available through VC.

None for applicant through VC.

IO/ SHO to file reply on 11.01.2021.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/08.01.2021

State vs. Unknown
e.FIR NO. 19608/20
U/s 379/411 IPC
PS Shakarpur

08.01.2021

Fresh application seeking permission to sell the vehicle, received through email.

Present : Ld. APP for the State is available through VC.

None for applicant through VC.

IO/ SHO to file reply on 11.01.2021.

(Aakanksha Vyas)
MM-05 (East) KKD Court
Delhi/08.01.2021

State vs. Unknown
FIR NO. 029076/20
U/s 379 IPC
PS Krishna Nagar

08.01.2021

Present : Ld. APP for the State is available through VC.

Sh. Dikshank Sharma, Id. counsel for the applicant through VC.

The present application for release of vehicle bearing No. **DL-4SCM-3455** on Superdari has been filed by the applicant.

Reply has been filed under the signature of HC Narender wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

The Hon'ble High Court has observed in **Manjit Singh V. State CRL. M.C. 4485/2013** and **CRL. M.A. No. 16055/2013 decided on 10.09.2014** as follows:

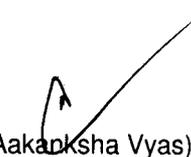
"Vehicles"

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle:
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be sent to Ld. Counsel on his email ID and be also sent to the SHO PS concerned for compliance and also be sent on the Delhi District Courts Website today itself.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/08.01.2021

State vs. Pranav
FIR NO.11/21
U/s 25/27 Arms Act
PS Krishna Nagar

08.01.2021

Present : Ld. APP for the State is available through VC.

None for applicant in person.

Reply has been filed under the signature of **IO HC Anand**

Pal. Reply perused. In view of the reply of IO, let jamatalashi articles of the accused, be released to the rightful owner as per personal search memo, if the same are not required for investigation. The application stands disposed off accordingly.

Copy of this order be sent to SHO PS concerned and copy of this order be sent through e-mail to the Id. Counsel for the applicant and the same be uploaded to the Delhi District Courts Website today itself.

(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/08.01.2021

State vs. Not known
FIR NO. 000521/20
U/s 379 IPC
PS PIA

08.01.2021

Present : Ld. APP for the State is available through VC.

None for applicant through VC.

The present application for release of mobile phone make **MOTO G-5 Black and Gray colour**, on Superdari has been filed by the applicant.

Reply has been filed under the signature of IO HC Inder Kumar, wherein it is submitted that there is no objection for the release of the mobile phone to the **rightful owner**.

In view of the no objection of the IO, oral arguments of Ld. Counsel for applicant are dispensed with.

In these circumstances the aforesaid mobile phone be released to the rightful owner only subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, IMEI number, ownership and other necessary details of the mobile phone:
2. IO shall take the colour photographs of the mobile phone from different angles.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the value / bill / receipt of the mobile phone to the satisfaction of the concerned IO/ SHO subject to verification of documents.

Copy of this order be sent to Ld. Counsel for applicant on his email ID and a copy be also sent to the SHO PS concerned for compliance and the same be uploaded on the Delhi District Courts Website today itself.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/08.01.2021

State vs Not known
DD NO. 066 A
PS PIA

08.01.2021

Present : Ld. APP for the State is available through VC.

None for applicant through VC.

The present application for release of mobile phone, on Superdari has been filed by the applicant.

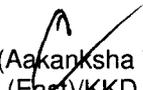
Reply has been filed under the signature of IO SI Narender Kumar wherein it is submitted that there is no objection for the release of the mobile phone to the **rightful owner**.

In view of the no objection of the IO, oral arguments of Ld. Counsel for applicant are dispensed with.

In these circumstances the aforesaid mobile phone be released to the rightful owner only subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, IMEI number, ownership and other necessary details of the mobile phone:
2. IO shall take the colour photographs of the mobile phone from different angles.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the value / bill / receipt of the mobile phone to the satisfaction of the concerned IO/ SHO subject to verification of documents.

Copy of this order be sent to Ld. Counsel for applicant on his email ID and a copy be also sent to the SHO PS concerned for compliance and the same be uploaded on the Delhi District Courts Website today itself.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/08.01.2021

State vs. Pawan Sharma
FIR NO. 391/20
PS PIA

08.01.2021

Present : Ld. APP for the State is available through VC.

Sh. Sushil Bhati, ld. counsel for the applicant/accused
through VC.

At request, relist on 11.01.2021.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/08.01.2021

FIR NO. 535/20
State vs. Uttam Singh Dagar
U/s 394/397/34 IPC
PS Shakarpur

08.01.2021

Present : Ld. APP for the State is available through VC.

Ms. Diksha Gaur, ld. counsel for the applicant through
VC.

At request of the ld. counsel for the applicant/ accused, the
Reader is directed to supply the copy of reply of the IO to the ld.
counsel on her email ID.

Ld. counsel submitted that she has received the same.

At request, relist for arguments on application on
12.01.2021.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/08.01.2021

State vs. Samir
FIR NO. 122/2020
U/s 379/411 IPC
PS Krishna Nagar

08.01.2021

Present : Ld. APP for the State is available through VC.

Sh. Abdul Gaffar, Id. counsel for the applicant through VC.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Samir.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in JC since 27.02.2020. He has further submitted that accused has been falsely implicated in the present case. Further, the recovery shown from the accused is planted upon him. Ld. counsel also submitted that investigation in the present case has been completed and chargesheet has also been filed. He further submitted that accused is no more required for any investigation. Accused is ready to furnish reliable surety.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature and as per reply of IO, stolen property in the present case has been recovered from the accused and, accused can commit similar offence in future.

Heard both the parties.

In the present case, the accused is in J/C since 27.02.2020. Further, case property in the present case has already been recovered. As per the reply of IO, investigation has been completed and chargesheet has already been filed. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 5,000/- with one surety in the like amount** subject to the conditions that :-

1. Accused shall not indulge in similar offence as that of which he is the accused.
2. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to the Id. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.

(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/08.01.2021

State vs.Mehraj Ahmad
FIR NO. 35384/19
PS Krishna Nagar

08.01.2021

Present : Ld. APP for the State is available through VC.

None for accused persons through VC.

Bail application perused. I have also perused the reply of IO. As per reply of the IO, in the present case, accused Mehraj Ahmad s/o Mohd. Yamin had been formally arrested and the said accused was granted bail on 02.01.2021. In view of reply of the IO, the present bail application is infructuous and hence it is dismissed.

Copy of this order be sent to the Id. Counsel for the applicant on his email ID and the same be uploaded on the Delhi District Court Website today itself.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/08.01.2021

State vs. Not known
FIR NO. 000011/21
U/s 379/411 IPC
PS PIA

08.01.2021

Present : Ld. APP for the State is available through VC.
None for applicant through VC.

The present application for release of mobile phone Redmi-06, on Superdari has been filed by the applicant.

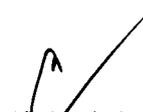
Reply has been filed under the signature of IO HC Raj Kumar wherein it is submitted that there is no objection for the release of the mobile phone to the **rightful owner**.

In view of the no objection of the IO, oral arguments of Ld. Counsel for applicant are dispensed with.

In these circumstances the aforesaid mobile phone be released to the rightful owner only subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, IMEI number, ownership and other necessary details of the mobile phone:
2. IO shall take the colour photographs of the mobile phone from different angles.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the value / bill / receipt of the mobile phone to the satisfaction of the concerned IO/ SHO subject to verification of documents.

Copy of this order be sent to Ld. Counsel for applicant on his email ID and a copy be also sent to the SHO PS concerned for compliance and the same be uploaded on the Delhi District Courts Website today itself.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/08.01.2021

State vs. Mukul Goyal
FIR NO. 306/18
U/s 279/337 IPC
PS Krishna Nagar

08.01.2021

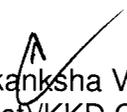
Present : Ld. APP for the State is available through VC.

Ms. Priyanka Bhatla, Id. counsel for the applicant through
VC.

I have perused the application. I have also perused the record. Vide order dated 17/12/20, the applicant was permitted to sell the vehicle in question. In view of the record and the averments made in the application, the present application for rectification of vehicle number stands allowed. The vehicle number mentioned in abovementioned order dated 17.12.2020 be read as DL 2CAN8877.

Application accordingly, stands disposed off.

Copy of this order be sent to the Id. Counsel for the applicant on his email ID and the same be uploaded on the Delhi District Court Website today itself.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/08.01.2021

FIR NO. 86/20
State vs. Sameer
U/s 379/411 IPC
PS Krishna Nagar

08.01.2021

Present : Ld. APP for the State is available through VC.
Sh. Abdul Gaffar, Id. counsel for the applicant through VC.
Application perused. Reply of IO perused.
The present application stands dismissed as withdrawn.
Application accordingly, stands disposed off.

Copy of this order be sent to the Id. Counsel for the applicant
on his email ID and the same be uploaded on the Delhi District Court
Website today itself.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/08.01.2021

State vs. Manoj
FIR NO. 426/20
PS Shakarpur

08.01.2021

Present : Ld. APP for the State is available through VC.
None for applicant through VC.

I have perused the application. Reply has been received
from SI Mahesh. Reply perused.

IO/ SHO PS concerned is directed to file reply on
16.01.2021.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/08.01.2021

State vs Not known
FIR NO. 0445/20
U/s 392/34 IPC
PS Shakarpur

08.01.2021

Present : Ld. APP for the State is available through VC.

None for applicant present through VC.

The present application for release of vehicle bearing No. **DL5CR4269 and one mobile phone** on Superdari has been filed by the applicant.

Reply has been filed under the signature of IO wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

In view of the no objection of IO, oral arguments of Ld. Counsel for applicant are dispensed with.

The Hon'ble High Court has observed in **Manjit Singh V. State CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014** as follows:
"Vehicles"

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle:
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be sent to Ld. Counsel on his email ID and be also sent to the SHO PS concerned for compliance and also be sent on the Delhi District Courts Website today itself.

(Aakanksha Vyas)
MM-05 (East) KKD Court
Delhi/08.01.2021

State vs. Asmu
FIR NO. 577/20
U/s 420/34 IPC
PS Krishna Nagar

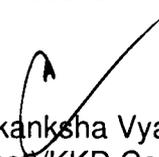
08.01.2021

Present : Ld. APP for the State is available through VC.

None for applicant in person.

Application perused. Reply of IO perused. In view of the reply of IO, let jamatalashi articles of the accused, be released to the accused/rightful owner as per personal search memo, if the same are not required for investigation. The application stands disposed off accordingly.

Copy of this order be sent to SHO PS concerned and copy of this order be sent through e-mail to the Id. Counsel for the applicant and the same be uploaded to the Delhi District Courts Website today itself.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/08.01.2021